

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 121 of 1995

Monday this the 17th day of April, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. K.S.Prathapan,
Assistant Store Keeper,
Naval Store Depot, Southern Naval Command,
Cochin-4.
2. C.Y.Mohammed Basheer, -do-
3. K.Ramakrishnan -do-
4. M.Asokkumar -do-
5. T.P.Kunhi Krishnan -do-
6. V.V.Mohanan -do-
7. P.U.Raju -do- Applicants

(Ist applicant is duly authorised by
others to conduct and prosecute the case).

(By Advocate Mr. P.K.Muhammed and Mr.O.D.Sivadas)

Vs.

1. The Flag Officer Commanding in-Chief
Southern Naval Command,
Naval Base, Cochin.4.
2. The Director of Logistic Support,
Naval Headquarters, New Delhi.
3. The Chief of Naval Staff,
Naval Headquarters, New Delhi.
4. Union of India,
represented by the Secretary of Defence,
Ministry of Defence, New Delhi. Respondents

(By Advocate Mr. T.P.M.Ibrahim Khan)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Respondents informed applicants by A4 that
their grievances were being considered by the Govern-
ment of India. A4 reads:

"Notwithstanding the above Naval Headquarters
is taking up the case again with the Government."

2. That was two long years ago, and respondents must be able to tell applicants the outcome of such consideration. They will do so within eight weeks from today.

3. Application is disposed of with the aforesaid direction. No costs.

Dated the 17th day of April, 1995.

P. Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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List of Annexures

Annexure A4: True copy of the Memo No. NSC/IX/9006
dated 4-5-1993, issued by Assistant
Controller of Materials to the 6th
applicant.